GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA UNSTARRED QUESTION NO. 495 ANSWERED ON 07.02.2024

Guidelines on Coaching Centers

495 Smt. Mausam Noor:

Will the Minister of *Education* be pleased to state:

- (a) whether Government has established a monitoring mechanism to track compliance with the guideline that prohibits coaching institutes from enrolling students below the age of 16 years, and what measures are in place to enforce this restriction;
- (b) what steps Government is taking to create awareness among coaching institutes and the public regarding the importance of providing psychological and mental health support to students, as mandated in the guidelines; and
- (c) whether Government has compiled data on instances where coaching centres have enrolled students below the age of 16 years; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR)

(a) to (d): Ministry of Education has prepared a Guidelines for Regulation of Coaching Centers in the country, which has been sent to States/UTs for consideration by way of appropriate Legal framework.

The Guidelines encompass several key aspects, including defining coaching centers, specifying conditions and necessary documents for registration, issues related to fees, outlining infrastructure prerequisites for establishing coaching centers, establishing a code of conduct for coaching centers; lay emphasis on significance of mental well-being, advocating for the prioritization of counsellors and psychologists' support within coaching centres; no batch segregation; maintenance of records etc.

The guidelines also stipulate continuous monitoring of activities of the coaching center; introducing a complaint mechanism and penalties; process for cancellation of registration and appeals etc.

The guidelines inter-alia recommends for non-enrolment of students below 16 years of age or the student enrolment should be only after secondary school examination.

Education being in the concurrent list, the State and UT Government need to consider taking further action by way of appropriate legal framework.